FORM A
PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF INVACT SCHOOL PRIVATE LIMITED

S.No.	RELEVANT PARTICULARS	
1.	Name of the Corporate Debtor	INVACT SCHOOL PRIVATE LIMITED
2.	Date of Incorporation of the Corporate Debtor	25th October 2021
3.	Authority under which the Corporate Debtor is incorporated/ registered	Companies Act 2013, ROC Bangalore
4.	Corporate Identity Number of the Corporate Debtor	U80902KA2021PTC153515
5.	Address of the Registered Office and Principal Office (if any) of the Corporate Debtor	Villa No. A1, No. 153/1 Olympia Enchante, Prestige Ozone Entrance, Hagadur Main Road, Whitefield, Bangalore, Karnataka, India, 560066
6.	Liquidation commencement date of the Corporate Debtor	30th March 2026
7.	Name of the Liquidator: Address of the Liquidator: Email address of the Liquidator: Telephone number of the Liquidator: Registration number of the Liquidator:	Ganesh Panduranga Pai No. 68, 6B, 6th Floor, Chitrapur Bhawan 8th Main, 15th Cross Malleshwaram Bangalore 560055 pragnya.cas@gmail.com 9845666596; 080-23565641 IBBI/IPA-001/IP-P01313/2018-19/12054
8.	Last date of Submission of claims	29th April 2026

Notice is hereby given that INVACT SCHOOL PRIVATE LIMITED commenced the voluntary liquidation on 30th March 2026.

The stakeholders of INVACT SCHOOL PRIVATE LIMITED are hereby called upon to submit proof of their claims, on or before 29th April 2026, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 31-03-2026
Place: Bangalore

Ganesh Panduranga Pai, Insolvency Professional
IBBI/IPA-001/IP-P01313/2018-19/12054

TATA PLAY FIBER™

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- TPBB Customer Care Number: **1-800-120-7777 (24x7 toll-free).** Remember to take the docket / complaint number of your complaint / query.
- If you find our response unsatisfactory or your complaint unaddressed, you may appeal to Mr. Surjeet Mahapatro (Appellate Authority)
  Email: **appellateauthority@tataplayfiber.com** or
  call: **7982616399** (**9:30** am to **6:30** pm, Monday-Friday).
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कार्यपालक अभियंता का कार्यालय,
लघु वितरणी प्रमंडल सं0–3,मानगो, जमशेदपुर
eemdd3mjsr.chandil@gmail.com

शुद्धि पत्र

PR No. 375153 द्वारा प्रकाशित निविदा में आंशिक संशोधित किया जाता है कि निविदि सं0 – SBD 01/2025-26 दिनांक– 14.03.2026 में दर्शायी गई Section I: Instruction to Bidders में कंडिका A GENERAL के 4.5A(C) Page –6 एवं APPENDIX to ITB के कंडिका 5 के अंतर्गत संशोधित मद निम्नलिखित समझा जाय :–

क्र0	कंडिका	दर्शायी गई मद एवं मात्रा	संशोधित मद एवं मात्रा
01	A GENERAL के कंडिका 4.5A(C) Page- 6	(i) PCC/RCC – 18996.45 M^3 (ii) E/W – 1555.29 M^3 (iii) Grade – I ------M^3	(i) PCC/RCC – 122.59 M^3 (ii) E/W – 777.65 M^3 (iii) PCC in canal lining work – 9375.64 M^3
02	APPENDIX to ITB के कंडिका–5 Page - 19	(i) PCC/RCC – 18996.45 M^3 (iii) Grade – I ------M^3	(i) PCC/RCC – 245.18 M^3 (iii) PCC in canal lining work – 18751.27 M^3

शेष सभी शर्त्त, मद एवं कंडिका यथावत रहेंगी

कार्यपालक अभियंता
लघु वितरणी प्रमंडल सं0–3,मानगो, जमशेदपुर

PR 376353 Water Resource(26-27).D

TRUHOME FINANCE LIMITED
(Formerly Known As Shriram Housing Finance Limited)

Truhome FINANCE

Reg.Off.: Srinivasa Tower, 1st Floor, Door No. 5, Old No.11, 2nd Lane, Cenatopha Road, Alwarpet,Teynampet, Chennai-600018 **Head Office.** Level 3, Wockhardt Towers, East Wing C-2 , G Block, Bandra Kurla Complex, Bandra (East), Mumbai-400051 **Website:** http://www.truhomefinance.in

POSSESSION NOTICE

Whereas, The undersigned being the authorised officer of Truhome Finance Limited (Formerly Shriram Housing Finance Limited) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued demand notice to the Borrowers details of which are mentioned in the table below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken POSSESSION of the properties described herein below in exercise of powers conferred on him under Sub Section (4) of section 13 of Act read with rule 8 of the security Interest enforcement) rules, 2002 on this 31st Day of March of the year 2026.

The Borrower in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of Truhome Finance Limited (Formerly Shriram Housing Finance Limited) for an amount as mentioned herein below and interest thereon.

[The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.]

Borrower's Name and Address

1.MR. VENKATESHA K M S/O MELUGIRIYAPPA (BORROWER)
2.MRS. KALAVATHI W/O MELAGIRI, (CO BORROWER)
All R/At: NO.1463, 26A, 3RD CROSS, 3RD FLOOR, GOVINDARAJANAGARA, NEAR MASJEED, BANGALORE, KARNATAKA-560079.
Also at: NO 64, KAMIDODDI VILLAGE, NEAR MASJEED, HULIYURDURGA HOBLI, KUNIGAL TALUK, TUMKUR DISTRICT, KARNATAKA-572123.
Also At: SITE NO.8, BBMP WARD NO.72, ASSESSMENT NO.134, HEROHALLI VILLAGE, YASHWANTHPURA HOBLI, BANGALORE NORTH, KARNATAKA-560091.
Also At: MR. VENKATESHA K M
SMS ENTERPRISES, REP BY ITS PROP. MR. VENKATESHA K M.
NO.17, 1ST MAIN, 1ST CROSS, MPM LAYOUT, MALLATHAHALLI, BANGALORE SOUTH, KARNATAKA-560056.

Amount due as per Demand Notice

Rs.2417692/- (Rupees Twenty Four Lakh Seventeen Thousand Six Hundred and Ninety Two Only) as on 13-01-2026 under reference of Loan Account No. SHLHBGLR0002898, along with further interest as mentioned hitherto and incidental expenses, costs etc.
Demand Notice Date – 14 January, 2025
Date of Possession – 31.03.2026
Date of NPA – 03.01.2025

Description of Mortgaged Property

ALL THAT PIECE AND PARCEL OF THE PROPERTY BEING SOUTHERN PORTION OF SITE NO.8, ASSESSMENT NO.134, SITUATED AT, HEROHALLI VILLAGE, YASHWANTHPURA HOBLI, BANGALORE NORTH TALUK, BANGALORE MEASURING EAST TO WEST 40 FEET AND NORTH TO SOUTH 15 FEET, IN ALL TOTALLY MEASURING 600 SQ.FEET AND BOUNDED ON THE:- EAST BY: ROAD, WEST BY: OTHERS PROPERTY
NORTH BY: REMAINING PORTION OF THE SAME PROPERTY, SOUTH BY: SITE NO.9

Place: Bangalore Rural
Date : 31-03-2026

Sd/- Authorised Officer- Truhome Finance Limited
(Earlier Known as Shriram Housing Finance Limited)

IN THE COURT OF THE PRINCIPAL CIVIL JUDGE AND JMFC AT NELAMANGALA
C. Misc. No. 127/2026

Between : Shivakumar S/o. late Puttachar Aged about 60 years Residing at Bettahalli Village, Dasanapura Hobli, Bengaluru North Taluk, Bengaluru - 562130. **...Petitioner**
And : The Thasildar North Taluk Registrar Birth and Death Bangalore North Taluk. **...Respondent**

PUBLIC NOTIFICATION (BUSINESS STANDARD)

Whereas the petitioner above named has presented petition to this Hon'ble court Under Section 13(3) of Registration of Birth and Deaths Act 1969 for order direct the respondent authority to get enter the date of death of Petitioner's father by name Puttachar S/o. late Veerabadraiah, was died on 09.08.1977 at Bettahalli Village, Dasanapura Hobli, Bangalore North Taluk. The Hon'ble court has fixed on **24/4/26** for hearing of the petition and that if any person/s desire to oppose the said petition or claim or interest shall appear before the Hon'ble court in person or by pleader duly instructed at **11.A.M.** failing which the said application will be heard and determined as ex-parte.

Given under my hand and the seal of the court on this the 28/3/2026.

By Order of the Court
Sd/- Chief Ministerial Officer
Court of the Civil Judge
Junior Division And JMFC., Nelamangala

Advocate for Petitioner : Sri. K. Narasimhaiah Advocate,
No.555A, 4th Cross, Mahalakshmi Layout, Bangalore -560086.

IN THE COURT OF THE XXVII ADDL. CHIEF JUDICIAL MAGISTRATE BENGALURU AT BENGALURU
Crl. Mis. No. 3627/2026

Smt. Chandrika R.P., D/o. Late Padmanabha W/o. Ambarish. V Aged about 35 years Permanently residing at Mallipattana Hobli, Arakalgud Rural, Hassan District Presently residing at No. 12, Ground Floor, 7th D Main, Bandappa Garden, Mutyalanagar, Mathikere, Bengaluru -560 054. **...PETITIONERS**
AND : The Commissioner of BBMP The registrar of Birth and Death, Bengaluru. **...RESPONDENT**

PAPER PUBLICATION

Whereas, the petitioner named above has filed the above petition seeking direction to register the date of death of the deceased who is the petitioner father by name Late **PADMANABHA S/o. Late Moodalagiriyaiah who died on 29/04/2023 at No.83/3, 1st Main, 1st Cross, 1st Block, Nandini Layout, Bengaluru - 560 096** if there are any persons having claim, they may appear before Court in person or through Pleader **on 27/04/2026 at 11.00 A.M.** failing which the petition will be disposed of according to law.

Kindly permit to paper publication in Kannada-Hosadigantha and English-Business Standard daily news papers.

Given under my hand and seal on 27th day of March 2026.

By Order of the Court, Senior Sheristedar, XXVII Addl. Chief Judicial Magistrate Court, Bengaluru City.

Advocate for petitioner : **Sri. S. LAVEESH** Advocate
Kumar and Laveesh
No.10/7 (B), 1st Floor, Sri Sai Complex, Near Ramaiah College Bus Stop, Mathikere, Bengaluru-560 054.

BEFORE THE CENTRAL GOVERNMENT REGISTRAR OF COMPANIES BANGALORE

In the matter of Sub-section (3) of section 13 of Limited Liability Partnership Act, 2008 and rule 17 of the Limited Liability Partnership Rules, 2009 in the matter of the Limited Liability Partnership Act, 2008. section 13(3) AND in the matter of GRIN TABLE PERINTHALMANNA LLP having its registered office at Door No 47/1, 1st MAIN, MARUTHI NAGAR, Madivala, Bangalore Rural, Bangalore South, Karnataka, India, 560068 **... PETITIONER**

Notice is hereby given to the General Public that the LLP proposes to make a petition to Registrar of Companies, **Kerala** under section 13(3) of the Limited Liability Partnership Act, 2008 seeking permission to change its registered office from the state of **"Karnataka"** to the state of **"Kerala"**. Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver or cause to be delivered or send by Registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Registrar of Companies, Bangalore, within 21(twenty one) days from the date of publication of this notice with a copy to the petitioner Company at its registered office at the address mentioned above.

Date: 28-03-2026
Place: Bangalore

For and on behalf of
GRIN TABLE PERINTHALMANNA LLP
Sd/- Director

झारखण्ड सरकार
कार्यपालक अभियंता का कार्यालय
पथ निर्माण विभाग, पथ प्रमण्डल, मनोहरपुर
eercdmanohar-jhr@nic.in

प्रेस विज्ञप्ति

इस कार्यालय द्वारा निकाली गई निविदा (e-Tender Ref. No.- RCD/MANOHARPUR/01/2025-26) (Tender ID : 2025_CECOM_103463_1) PR 357112 (West Singhbhum) 25-26 (D) को विभागीय निविदा समिति के निर्णय के अनुपालन में SBD के Clause 32.1 के आलोक में रद्द किया जाता है।

PR 376393 West Singhbhum (26-27)_D

कार्यपालक अभियंता,
प0नि0वि0, पथ प्रमण्डल, मनोहरपुर

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PUBLIC ANNOUNCEMENT

(Please scan this QR code to view the DRHP and Draft Abridged Prospectus)

Adroit

ADROIT INDUSTRIES (INDIA) LIMITED

Our Company was originally formed as a partnership firm under the Indian Partnership Act, 1932 under the name 'M/s Adroit Industries India' pursuant to a deed of partnership dated March 09, 1966, and was re-constituted, pursuant to a deed of partnership dated June 02, 1994. 'M/s Adroit Industries India' was thereafter converted from a partnership firm to a public limited company, under Part IX of the erstwhile Companies Act, 1956, as 'Adroit Industries (India) Limited, and a Certificate of Incorporation dated January 19, 1995 was issued by the Deputy Registrar of Companies, Maharashtra, Mumbai. For further details, see ***"History and Certain Corporate Matters – Brief History of our Company"*** on page 320 of the draft red herring prospectus dated March 30, 2026 (the "**DRHP**" or the "**Draft Red Herring Prospectus**").

Corporate Identity Number: U74999MH1995PLC084474

Registered Office: Gala No.02, Building No. A-2, Gr. Floor, Print World Industrial Complex, Survey No. 15/1, Mankoli Road, Vehele, Shastrinagar, Bhiwandi, Thane – 421 302, Maharashtra, India; **Corporate Office:** Plot No. 99, Smart Industrial Park, Near Natrip, Dhar, Pithampur – 454 775, Madhya Pradesh, India; **Contact Person:** Mradul Jain, Company Secretary and Compliance Officer; **Telephone:** +91 91711 14099**; E-mail:** cs@adroitindustries.com; **Website:** www.adroitindustries.com

OUR PROMOTERS: SAURABH SANGLA, MUKESH SANGLA, MONIKA SANGLA, SHUBHANGI TRUST, SHREYA TRUST AND SWAN IRRIGATION LLP

INITIAL PUBLIC OFFERING OF UP TO 11,247,000 OF ₹10 EACH ("EQUITY SHARES") OF ADROIT INDUSTRIES (INDIA) LIMITED ("OUR COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE (INCLUDING A SECURITIES PREMIUM OF ₹[●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹[●] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF UP TO 9,897,000 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY OUR COMPANY (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 1,350,000 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY MUKESH SANGLA HUF ("PROMOTER GROUP SELLING SHAREHOLDER") ("OFFER FOR SALE", AND TOGETHER WITH THE FRESH ISSUE, THE "OFFER").

THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BRLM AND WILL BE ADVERTISED IN ALL EDITIONS OF THE ENGLISH NATIONAL DAILY NEWSPAPER, [●], ALL EDITIONS OF THE HINDI NATIONAL DAILY NEWSPAPER, [●] AND ALL EDITIONS OF THE MARATHI REGIONAL DAILY NEWSPAPER [●] (MARATHI BEING THE REGIONAL LANGUAGE OF MAHARASHTRA, WHERE OUR REGISTERED OFFICE IS LOCATED), EACH WITH WIDE CIRCULATION, AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SUCH ADVERTISEMENT SHALL BE MADE AVAILABLE TO THE BSE LIMITED (THE "BSE") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED (THE "NSE", AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES.

THE FACE VALUE OF THE EQUITY SHARES IS ₹10/- EACH AND THE OFFER PRICE OF ₹[●] EACH IS [●] TIMES OF THE FACE VALUE OF THE EQUITY SHARES

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision of the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, in consultation with the BRLM, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, will be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLM and at the terminals of the Syndicate Members and by intimation to the other Designated Intermediaries and the Sponsor Banks, as applicable.

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended (the "**SEBI ICDR Regulations**") and in compliance with Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("**QIBs**", and such portion, the "**QIB Portion**"), provided that our Company may, in consultation with the BRLM, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis, in accordance with the SEBI ICDR Regulations (the "**Anchor Investor Portion**"), of which 40% shall be available for allocation as follows: (i) 33.33% for domestic Mutual Funds; and (ii) 6.67% for Life Insurance Companies and Pension Funds, subject to valid Bids being received from domestic Mutual Funds, Life Insurance Companies and Pension Funds at or above the Anchor Investor Offer Price. In case the aggregate demand from Life Insurance Companies and Pension Funds is less than 6.67%, the remaining Equity Shares will be added to the portion allocated to domestic Mutual Funds, in accordance with the SEBI ICDR Regulations. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the remaining QIB Portion ("**Net QIB Portion**"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from the Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Offer shall be available for allocation on a proportionate basis to Non-Institutional Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price, out of which (a) one-third of such portion shall be reserved for Bidders with application size of more than ₹0.20 million and up to ₹1.00 million; and (b) two-thirds of such portion shall be reserved for Bidders with application size of more than ₹1.00 million provided that the unsubscribed portion in either of such sub-categories may be allocated to Bidders in the other sub-category of Non-Institutional Bidders; and not less than 35% of the Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. All Bidders (except Anchor Investors) are mandatorily required to utilize the Application Supported by Blocked Amount ("**ASBA**") process by providing details of their respective ASBA accounts and UPI ID in case of UPI Bidders using the UPI Mechanism, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self Certified Syndicate Banks ("**SCSBs**") or by the Sponsor Banks under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For further details, see "***Offer Procedure***" beginning on page 477 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public issue of its Equity Shares pursuant to the Offer and has filed the DRHP dated March 30, 2026 and filed with SEBI and Stock Exchanges on March 31, 2026. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made available to the public for comments, if any, for period of at least 21 days, from the date of filing, by hosting it on the website of the Company at www.adroitindustries.com, SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e., BSE at www.bseindia.com and NSE at www.nseindia.com, respectively and the websites of the BRLM, i.e., Choice Capital Advisors Private Limited at www.choiceindia.com/merchant-investment-banking.Our Company hereby invites the public to provide comments on the DRHP filed with SEBI with respect to disclosures made therein. The public are requested to send a copy of the comments sent to SEBI, to the Company Secretary and Compliance Officer of our Company and/or the BRLM and the Registrar to the Offer at their respective addresses mentioned below. All comments must be received by our Company and/or the BRLM and/or the Company Secretary and Compliance Officer of our Company on or before 5:00 p.m. on the 21st day from the aforesaid date of filing the DRHP with SEBI.

Investments in equity and equity related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares offered in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the investors is invited to the section titled ***"Risk Factors"*** beginning on page 29 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the Red Herring Prospectus ("**RHP**") has been filed with the RoC as there may be material changes in the RHP from the DRHP.

The Equity Shares, when offered, through the RHP, are proposed to be listed on the Main Boards of BSE and NSE.

The liability of the members of the Company is limited. For details of the share capital and capital structure of the Company and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them of the Company see ***"Capital Structure"*** beginning on page 112 of the DRHP. For details of the main objects of our Company as contained in the Memorandum of Association, please see the section ***"History and Certain Corporate Matters"*** on page 320 of the DRHP.

BOOK RUNNING LEAD MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
Choice The Joy of Earning	
Choice Capital Advisors Private Limited Sunil Patodia Tower, Plot No. 156-158, J.B. Nagar, Andheri (East) Mumbai – 400 099, Maharashtra, India **Telephone:** +91 22 6707 9999 / 7919 **Email:** aiil.ipo@choiceindia.com **Investor Grievance Email:** investorgrievances_advisors@choiceindia.com **Website:** www.choiceindia.com/merchant-investment-banking **Contact Person:** Nimisha Joshi / Aditya Chanani **SEBI Registration No:** INM000011872	**Bigshare Services Private Limited** Office No. S6-2, 6th Floor Pinnacle Business Park, Next to Ahura Center Mahakali Caves Road, Andheri East Mumbai – 400 093, Maharashtra, India **Telephone:** +91 022 6263 8200 **E-mail:** ipo@bigshareonline.com **Investor Graiviance Email:** investor@bigshareonline.com **Website:** www.bigshareonline.com **Contact Person:** Babu Rapheal C **SEBI Registration No.:** INR000001385

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For **ADROIT INDUSTRIES (INDIA) LIMITED**
On Behalf of the Board of Directors
Sd/-
Mradul Jain
Company Secretary and Compliance Officer

Place : Mumbai, Maharashtra
Date : April 01, 2026

ADROIT INDUSTRIES (INDIA) LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public issue of its Equity Shares and has filed the DRHP dated March 30, 2026 and filed with SEBI and Stock Exchanges on March 31, 2026 with SEBI. The DRHP is available on the websites of SEBI at www.sebi.gov.in, website of the Stock Exchanges i.e., BSE at www.bseindia.com and NSE at www.nseindia.com, the website of the BRLM, i.e., Choice Capital Advisors Private Limited at www.choiceindia.com/merchant-investment-banking, and the website of the company www.adroitindustries.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see the section titled ***"Risk Factors"*** on page 29 of the DRHP and the details set out in the RHP, when filed. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

This announcement has been prepared for publication in India and may not be released in the United States. This announcement does not constitute an invitation or issue of securities for sale in any jurisdiction, including the United States. The Equity Shares have not been and will not be registered under the U.S. Securities Act or any other applicable law of the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are only being offered and sold outside the United States in offshore transactions in compliance with Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those issues and sales occur. The Equity Shares have not been registered, listed or otherwise qualified in any other jurisdication outside India and may not be offered or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

KIRIN ADVISORS

Z MEDIA
ZEE MEDIA CORPORATION LIMITED

Regd. Office: 135, Continental Building, 2nd Floor, Dr. Annie Besant Road, Worli, Mumbai - 400 018, Maharashtra
Corp. Office: FC-9, Film City, Sector 16 A, Noida – 201 301, U.P.
E-mail: complianceofficer@zeemedia.com,
CIN: L92100MH1999PLC121506,
Website: www.zeemedia.In; Tel: 0120-2511064-73

Second 100 days campaign "Saksham Niveshak" and Special Window for transfer and dematerialization of physical securities

Investor Education and Protection Fund Authority (IEPFA) has relaunched second 100 Days' Campaign - "Saksham Niveshak" effective from 1st April, 2026 to 9th July, 2026, which aims to create awareness amongst investors and facilitate issues relating to unpaid/ unclaimed dividends, updation of KYC & nomination details.

Shareholders who have unpaid/ unclaimed dividends are requested to visit the Company's website (www.zeemedia.in) under the Investor section for details of unclaimed dividend and shares/dividend transferred to IEPF and claim the same.

The shareholders are requested to update their KYC particulars such as PAN, Bank account details, contact information, specimen signature and nomination with the company by following procedure given below:

Type of holding	Action Required
Shares held in Physical form (co-ordination with the company or its Registrar and Share Transfer Agent (RTA) viz. MUFG Intime India Private Limited)	Submit the following duly filled and signed forms: • **Form ISR-1:** With self-attested KYC documents, • **Form ISR-2:** With banker's attestation of signature and original cancelled cheque (with name printed) or self-attested bank passbook/ statement. • **Form SH-13:** For adding a nominee. • **Form ISR-3:** If you wish to opt out of nomination. (Download from the website of RTA viz. https://in.mpms.mufg.com/)
Shares held in Demat form (co-ordination with respective Depository Participants)	Shareholders are requested to connect with Depository Participants and update their KYC details.

Since, dividend on shares is only payable in electronic mode, dividend will only be credited in shareholder's bank account after updating the above information/documents.

Further pursuant to the SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated January 30, 2026, shareholders of the Company are hereby Informed that a **Special Window** has been opened again for a period of one year from 5th February, 2026 to 4th February, 2027 for **transfer and dematerialization of physical securities**, which were lodged prior to April 01, 2019 and were rejected /returned/not attended to due to deficiency in the documents/process /or otherwise.

Eligible shareholders may submit original share certificate, transfer deeds and documents listed in the circular, during period of Special Window to the Company's RTA. The shares that are re-lodged for transfer shall be issued only in demat mode and the same will be subject to a lock-in of one year.

For further details, please write to the company at its designated email-id: complianceofficer@zeemedia.com or to Company's RTA, MUFG Intime India Private Limited at C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai- 400 083 Tel: +91 8108116767, Fax: 022 49186060, E-mail rnt.helpdesk@in.mpms.mufg.com.

For **Zee Media Corporation Limited**
Sd/-
Ranjit Srivastava
Company Secretary & Compliance Officer
Membership No.: A18577

Place: Noida
Date: April 01, 2026

NMDC Limited
एनएमडीसी NMDC

(A Government of India Enterprise)
'Khanij Bhavan', 10-3-311/A, Castle Hills, Masab Tank, Hyderabad - 500028
Corporate Identity Number (CIN) - L13100TG1958GOI001674

WORKS DIVISION
CONTRACTS DEPARTMENT

Tender Enquiry No: HO(Contracts)/ Haul Road/ Dep. 14 & 11C / KDL / 2026 / 316 dtd 02.04.2026
Estimated cost including GST is ₹ 213.52 Crore

NMDC Limited, A "NAVARATNA" Public Sector Company under Ministry of Steel, Govt. of India, invites **online bids** from experienced domestic bidders for Construction of **haul road along with service road** including associated supplies for **Deposits 14 & 11C** at Bailadila Iron Ore Mine, Kirandul Complex, Chhattisgarh on percentage tender basis

The detailed NIT and Bid documents can be viewed and / or downloaded from **02-04-2026** to **04-05-2026** from following website links:

1. NMDC website http://www.nmdc.co.in
2. Central Public Procurement Portal (CPP PORTAL) http://www.eprocure.gov.in/epublish/app
3. MSTC portal - https://www.mstcecommerce.com/eprocn/

For accessing the bid document from MSTC portal, bidder has to visit at MSTC website link https://www.mstcecommerce.com/eprocn/ and search Tender Event No. **NMDC/Head Office/Contract/1/26-27/ET/6.** For further help refer to 'vendor guide' given in MSTC website.

Pre Bid meetings will be held at Consultant's office at Kolkata **13/04/2026 & 24/04/2026** as per the details given in Sl. no. 15 under clause 5 of Bid Data Sheet (BDS). The bidders are requested to submit their bids online through MSTC Limited website. The details of submission of bid through online are given in NIT. The Bidders on regular basis are required to visit the NMDC's website/CPP Portal/ MSTC website for corrigendum, if any, at a future date. For further clarification, the following can be contacted:

1) ED (Works), NMDC Limited, Hyderabad Tel No. +91-040-23533536, email: contracts@nmdc.co.in
2) Sr. General Manager & Head – Contract, M. N. Dastur & Company (P) Ltd., KolKata Ph: +91– 033– 2225 0500/ 5420, email: Souvik.G@dastur.com

For and on behalf of NMDC Ltd., Executive Director (Works)

Finexus

ONEFINEXUS PRIVATE LIMITED

(CIN: U72900KA2019PTC128754)

Registered Office: 677, 1st Floor, 27th Main, 13th Cross, HSR Layout 1 Sector, Bangalore - 560102, Karnataka, India
Mobile: +91 9841206769 Email: monsterindian@gmail.com • Website: www.gaigentic.ai

Form No. INC-26

[Pursuant to Rule 30 or the Companies (Incorporation) Rules, 2014)

Before the Central Government, Regional Director, South-Western Region, Bangalore.

In the matter of Sub-Section (4) of Section 13 of Companies Act, 2013 and Clause (a) of Sub-Rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **ONEFINEXUS PRIVATE LIMITED** having its registered office at 677, 1st Floor, 27th Main, 13th Cross, HSR Layout 1 Sector, Bangalore - 560102, Karnataka, India

..... Applicant Company/Petitioner

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on April 1, 2026 to enable the Company to change its Registered Office from "State of Karnataka" to the "State of Tamil Nadu, Chennai ROC Jurisdiction".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/ her interest and grounds of opposition to the Regional Director, South-Western Region, Ministry of Corporate Affairs, at the address 'E' Wing, 2nd Floor, Kendriya Sadana, Kormangala, Bangalore - 560034, Karnataka, India within twenty-one (21) days of the date of publication of this notice with a copy to the applicant Company at its registered office at the address mentioned below:

ONEFINEXUS PRIVATE LIMITED
Address: 677, 1st Floor, 27th Main, 13th Cross, HSR Layout 1 Sector, Bangalore - 560102, Karnataka, India.

For and on behalf of
ONEFINEXUS PRIVATE LIMITED
Sd/-
KRISHNAKUMAR RAMASUBRAMANIAN KOTIKALAKOTI
Director
DIN: 08587169

Date: April 2, 2026
Place: Karnataka